PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of

SANOFI INDIA LIMITED

having its Registered Office at : Sanofi House CTS No. 117-B, L&T Business Park, Mumbai-400072, registered in the name of the Following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1.	MRIDULA MARKANDA	00057037	10834	8083301 to 8083350	50 of FV Rs 10/-
2.	MRIDULA MARKANDA	00057037	58249	20692193 to 20692242	50 of FV Rs 10/-

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **Link Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikroli (W) Mumbai-400083 TEL: 022-49186270** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Sd/-

Place : Delhi
Date : 27.06.2024

MRIDULA MARKANDA
Name of Legal Claimant.

MISSING SHARE DOCUMENT

Loss of original Share Certificate Tata Consultancy Services Limited folio no: C2R0001035 Cert. No. B31422380 and M21419071 Dist. No. 1971242258 to 1971242582 - 325 shares and Dist. No. 1958049162 to 1958049486 - 325 shares. The above said original Documents were lost date 15-05-2024 around 1.00 PM on the way to home in Tower Park Anna Nagar, Chennai - 600040. If anyone find the above said original documents, please contact at the following residential address:

Ramadoss Suganthi
New No.12, Old No. 53F, W-Block, 4th Street,
Anna Nagar, Chennai -600040. Cell: 7397248779.

THE COSMOS CO-OP. BANK LTD (Multistate Scheduled Bank)

Recovery & Write-off Department Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022- 69476012/57/58

POSSESSION NOTICE [Rule-8(1)] - for Immovable Property

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 04.04.2024** to thereby calling upon the **Borrower/Mortgagor -** Mr. Suresh Madhukar Parab (Deceased) through his legal heir a) Ms. Supriya Suresh Parab, b) Mr. Nikhil Suresh Parab, c) Mr. Darshan Suresh Parab, **Co-Borrower/Mortgagor -** Mr. Mahesh Madhukar Parab and **Guarantors:-** (1) Mr. Vilas Bapu Shikare & (2) Mr. Rajesh Gopal Angchekar to repay the amount as mentioned in the notice being ₹ **51,89,024.00 (Rupees Fifty One Lakhs Eighty Nine Thousand And Twenty Four Only)** plus further interest and charges thereon within 60 days from the date of receipt of the said notice.

The Borrower, Co-Borrower, Guarantors & Mortgagors having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrower, Guarantors & Mortgagors and the public in general that the undersigned has taken **CONSTRUCTIVE POSSESSION** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **25th day of June 2024**.

The Borrower, Co-Borrower, Guarantors & Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The Borrower, Co-Borrower, Guarantors & Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Cosmos Co-Op. Bank Ltd.** for an amount mentioned here in above with interest, cost and incidental charges thereon.

DESCRIPTION OF IMMOVABLE PROPERTY (SECURED ASSETS)

All that piece & parcel of **Flat No.B - 209**, admeasuring 985 sq. ft. built –up area, situated on the Second Floor of **Twin Tower Co-operative Housing Society Ltd.**, constructed on piece and parcel of land bearing CTS No.387, 389, 390, 394, 395 and 399, Manish Park, Pump House, Jijamata Road, Andheri (East), Mumbai - 400 093 in the Registration Sub District of Mumbai Suburban District and within Local limits of Greater Mumbai Municipal Corporation. Together with proportionate share in the Land under the building common amenities and facilities in the building with right of ways, easement and parking available to the said Unit with shares and membership attached to said premises.

Sd/-
Authorised Officer
Under SARFAESI ACT – 2002
The Cosmos Co-Op Bank. Ltd

Date: 25.06.2024
Place: Andheri East, Mumbai

Canara Bank — Syndicate

FORT MARKET BRANCH :- Post Box No. 10119, G. P. O. Fort, Pandiya House, Opp. Fort Market, 309, Shahit, Shahid Bhagat Songh Rd, Mumbai - 400001.

DEMAND NOTICE [SECTION 13(2)

To,

1. **Mr. Rishabh Vijay Saroj,** R/o. 2nd Floor, Flat No. 101, Chandrabhaga Niwas 8 1B Canol Road, Lane No. 06, Karvengar Pune Mahashtra - 411052.
2. **Mrs Vidya vijay Saroj,** W/o. Vijay R. Saroj, R/o. Flat No. 103-B, Hind Building No. 05 Pratiksha Nagar, Sion Mumbai, Mahashtra - 400022.
3. **Mr. Rishabh Vijay Saroj,** R/o. Flat No. 605, D Wing, Building No. M-2, Pratiksha Nagar Sion (East), Mahashtra - 400022.
4. **Mrs. Vidya Vijay Saroj,** W/o. Vijay R. Saroj, R/o. Flat No. B-601, 6th Floor, in "B" Wing of the building known as " Om Sai Classic" Situated At Village Ambernath, Taluka Ambernath, Dist. Thane.
5. **Mr Rishabh Vijay Saroj,** R/o. Flat No. B-601, 6th Floor in "B" Wing of the Building known as "Om Sai Classic" Situated At Village Ambernath, Taluka Ambernath, Dist Thane.
6. **Mr. Vidya Vijay Saroj,** R/o. Flat No. 605, D Wing, Building No. M-2, Pratiksha Nagar Sion (East), Mahashtra - 400022.

Dear Sir,

Sub: - Demand Notice under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That **Sh. Rishabh Vijay Saroj & Smt. Vidya Vijay Saroj** has availed the following loans/ credit facilities from our Fotr Market Branch from time to time:-

No.	Loan No.	Nature of Loan/ Limit	Loan Amount	Liability as on 11.06.2024	Rate of Interest
1.	160000729274	Housing Finance	Rs. 34,00,000/-	Rs. 34,40,645.28	9.15 %+2.% penal int
		TOTAL	Rs. 34,00,000/-	Rs. 34,40,645.28	

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **10.06.2024.** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **Rs. 34, 40,645.28 (Rupees Thirty Four Lakhs Forty Thousand Six Hundred Forty Five And Paisa Twenty Eight Only)** as on **11.06.2024** with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued on 12/06/2024 to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder

S. No.	Detailed Description to be given
1.	All That Part And Parcel of Property Bearing Details:- Residential Flat Bearing Flat No. B-601, Adm 77.78 Sq. Mts. Actual Carpet Area On The 6th Floor In 'B' Wing of The Building Known As "Om Sai Classic" Constructed On Land Bearing Survey No. 131/8/1/B City Sy. No. 9378 Area Admeasuring 2239 Sq. Mts. Situated At Village Ambernath, Taluka Ambernath, Municipal Council And Bounded As Follows. **Bounded As Follows:- North :** Dharamaji Palace Building, **South :** Om Sai Towers, **East :** Property of Mr. Sanjay S. Patil, **West :** 18 Feet Road, **Cersai Security Interest Id -** 400060565015 **Name of Title Holder:** Sh. Rishabh Vijay Saroj & Smt. Vidya Vijay Saroj

Date : 25.06.2024
Place : Mumbai

Sd/-
Authorized Officer

Canara Bank — Syndicate

FORT MARKET BRANCH :- Post Box No. 10119, G. P. O. Fort, Pandiya House, Opp. Fort Market, 309, Shahit, Shahid Bhagat Songh Rd, Mumbai - 400001.

DEMAND NOTICE [SECTION 13(2)

To,

1. **M/s. Todi Synthetics Pvt. Ltd.** (Borrower) D3 106, Gopal Nagar, Bhiwandi Kalyan Road, Naka Bhiwandi, Mumbai - 421302.
2. **Sh. Ramkishor Bajranglal Todi** (Guarantor) R/o. B1 15 16, Gautam Arcade, Raut Road Nr. Daulat Nagar, Kopri Colony Thane East, Thane, Maharashtra - 400603.
3. **Sh. Sureshkumar Bajranglal Todi** (Guarantor) R/o. B 201, Gautam Arcade Raut, Nr. Daulat Nagar, Kopri Colony, Thane East, Thane, Maharashtra - 400603.
4. **M/s. Todi Synthetics Pvt. Ltd.,** R/o. Commercial Premises Bearing No. 201, On The 2nd Floor of The Society Known As "Naviwadi Shree Maheshwari Co-Operative Housing Society Ltd." Situated At Naviwadi Lane Bhuleshwar Division, Taluka Mumbai, District Mumbai.

Dear Sir,

Sub: - Demand Notice under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That **M/s. Todi Synthetics Pvt. Ltd.** through its Directors **Sh. Ramkishor Bajranglal Todi & Sh Sureshkumar Bajranglal** Todi has availed the following loans/ credit facilities from our Fort Market Branch from time to time:-

No.	Loan No.	Nature of Loan/ Limit	Loan Amount	Liability as on 10.06.2024	Rate of Interest
1.	125001181234	MSME-CC/WC	Rs. 2,65,00,000/-	Rs. 2,68,30,073.55	9.80% +2.00% penal int.
2.	170004465783	MSME GECL 1.0	Rs. 77,00,000/-	Rs. 78,19,978.66	9.25% + 2.00% penal int.
		TOTAL	Rs. 3,42,00,000/-	Rs. 3,46,50,052.21	

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **09.06.2024**. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **Rs. 3, 46, 50,052.21 (Rupees Three Crores Forty Six Lakhs Fifty Thousand Fifty Two and Paisa Twenty One Only)** as on **10.06.2024** with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued on **11/06/2024** to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

S. No.	Detailed Description to be given
1.	All That Part & Parcel of Property Bearing Details: - Mortgage of Commercial Office 106 And 106A, On The First Floor In The Building No. D-3, of The Scheme Known As "Gopal Nagar" Constructed On Land Bearing Survey No. 11(P), 12(P), 13(P), 14A(P) & 60 And C. S. No. 700(P), 702(P), 703(P), 706(P), 704 of Village Kap Kanheri Taluka Bhiwandi, District Thane - 421302: Extent 35.68 Sq Meters (383.91 Sq. Ft.) Built Up Area & **Bounded As Follows : North :** 40'Feet Road, **South :** 40' Internal Road, **East :** 40' Internal Road, **West :** Mumbai Agra Road Cersai Security Interest Id - 400057787277 Name of Title Holder: **Sh. Ramkishor Bajranglal Todi & Sh. Sureshkumar Bajranglal Todi**
2.	All That Part & Parcel of Property Bearing Details:- Mortgage of Commercial Premises Bearing No. 201, On The 2nd Floor Admeasuring 321 Sq. Ft. Usable Carpet Area (Which Includes Balcony & Flowerbed), of The Society Known As "Naviwadi Shree Maheshwari Co-Operative Housing Society Ltd." Situated At Naviwadi Lane Constructed On A Land Bearing Collector's Old Nos. 64, New Nos. 648, 652, Old Survey No. 378 & New Nos. 292 And Bearing Cadestral Survey No. 1987 of Bhuleshwar Division, Taluka Mumbai, District Mumbai In The City & Registration Sub-District of Bombay **Bounded As Follows : North :** Property of Ramrao Anandrao & Others, **South :** Property of Sikajee Keshrinath & Now Ratanchand Gagalchand, **East :** Naviwadi Lane, **West :** Property of Seth Naranji Dwarkadas And Partly By Property of Sorabji And Ardeshir Bejonji Cersai Security Interest Id – 400057787237 Name of Title Holder: **Mr. Ramkishore Bajranglal Todi**

Date : 25.06.2024
Place : Mumbai

Sd/-
Authorized Officer

NOTICE OF LOSS OF SHARES OF

HINDUSTAN UNILEVER LIMITED

(Formerly Hindustan Lever Limited)
Regd. Off. Hindustan Unilever Limited,
Unilever House, B D Savant Marg, Chakala,
Andheri (East), Mumbai-400099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs. 1/- f.v)	Certificate No.(s)	Distinctive No. (s)
JYOTI PRAKASH BANERJEE (Demised)	HLL1024133	490	5041304	38705171 TO 38705660

Place : Mumbai
Date : 27/06/2024

Form No.3
[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Case No.: OA/359/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

RBL BANK LIMITED **Exh. No.: ....**
VS
PRINT VISION

To,

(1) PRINT VISION
PLOT A 791 2, MIDC, TTC INDUSTRIAL AREA VILLAGE KHAIRANE NAVI Navi Mumbai, MAHARASHTRA-400701
Also At. FLAT NO 401 SHANTARAM ARCADE NEAR SHANESHWAR NAGR KALYAN EAST THANE THANE MAHARASHTRA-421201

(2) MR ABHISHEK M GODSE
PLOT A 791 2 MIDC TTC INDUSTRIAL AREA VILLAGE KHAIRANE NAVI MUMBAI NAVI MUMBAI, MAHARASHTRA-400701
Also At. FLAT NO 401 SHANTARAM ARCADE NEAR SHANESHWAR NAGAR KALYAN EAST THANE MAHARASHTRA-421201GHANSHOLI NAVI MUMBAI THANE THANE, MAHARASHTRA-400701

SUMMONS

WHEREAS, OA/359/2023 was listed before Hon'ble Presiding Officer/ Registrar on **03/09/2022**.

WHEREAS this Hon'ble Tribunal is pleased to issue Summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.2823639.87/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under: -

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the, assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding ,-;security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **01/07/2024 at 10:30 AM** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 24/04/2024.

SEAL Signature of the Officer Authorised to issue summons

Note: Strike out whichever is not applicable.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOVARTIS COMPREHENSIVE LEPROSY CARE ASSOCIATION

1.	Name of Corporate Person	Novartis Comprehensive Leprosy Care Association
2.	Date of incorporation of Corporate Person	March 31, 1994
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Mumbai under Companies Act, 1956
4.	Corporate identity number / limited liability identity number of Corporate Person	U92410MH1994NPL077457
5.	Address of the registered Office and Principal office (if any) of Corporate Person	Inspire BKC 7th Floor Bandra Kurla Complex, Bandra (East), Mumbai-400051, Maharashtra
6.	Liquidation commencement date of Corporate Person	**June 25, 2024**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Kumudini Bhalerao** **Address:** Ecstasy, 803/804, 8th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 **Email:** kumudiniparanjape@mmjc.in **Telephone No:** +91 9819087717 **Regn. No:** IBBI/IPA-002/IP-N00099/2017-18/10242
8.	Last date for submission of claims	**July 24, 2024**

Notice is hereby given that **Novartis Comprehensive Leprosy Care Association** has commenced voluntary liquidation on **June 25, 2024.**

The stakeholders of **Novartis Comprehensive Leprosy Care Association** are hereby called upon to submit a proof of their claims, on or before **July 24, 2024** to the liquidator at the address mentioned against item no. 7

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Sd/-
Kumudini Bhalerao
Liquidator
Regn. No: IBBI/IPA-002/IP-N00099/2017-18/10242
AFA Valid up to: 29/01/2025

Date: 28.06.2024
Place: Mumbai

Form No.3
[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Case No.: OA/291/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

RBL BANK LIMITED **Exh. No.: ...**
VS
ICON GLOBAL VENTURE

To,

(1) ICON GLOBAL VENTURE D/W/S/O-ADISH N BANGERA
SHOP NO 8 GROUND FLOOR NEELKANTH CO OP HOUSING SOCIETY LTD SECTOR 3 GHANSOLI THANE Thane, MAHARASHTRA-400701

(2) ADISH NIKIN BANGERA
SHOP NO 8 GROUND FLOOR NEELKANTH CO OP HOUSING SOCIETY LTD SECTOR 3 GHANSOLI THANE THANE MAHARASHTRA-400701
Also At. FLAT NO B 2001 20TH FLOOR AASHELSHA CHS SECTOR NO 4A PLOT NO 13 14 15 16 THANE BELPAUR FLYOVER KOPARKHAIRNE NAVI MUMBAI NAVI MUMBAI, MAHARASHTRA-400709
Also At. NL 6 BUILDING NO 01 ROOM NO 10 2ND FLOOR SECTOR 15 NERUL NAVI MUMBAI NAVI MUMBAI, MAHARASHTRA-400706

(3) DEEP SHYAMLAL DEMBLA
SHOP NO 8 GROUND FLOOR NEELKANTH CO OP HOUSING SOCIETY LTD SECTOR 3 GHANSOLI THANE THANE, MAHARASHTRA-400701
Also At. FLAT NO 1204 THAMES NYATI ETHOS 2 SR NO 1915 PUNE PUNE, MAHARASHTRA-411060
Also At. FLAT NO B 702 MAHAVIR TOWER CHS PLOT NO 2 30 SECTOR 6 GHANSHOLI NAVI MUMBAI THANE THANE, MAHARASHTRA-400701

SUMMONS

WHEREAS, OA/291/2023 was listed before Hon'ble Presiding Officer/ Registrar on **03/09/2022**.

WHEREAS this Hon'ble Tribunal is pleased to issue Summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.**5477365.64** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under: -

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the, assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding ,-;security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **28/06/2024 at 10:30 AM** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 26/04/2023.

Signature of the Officer Authorised to issue summons

Note: Strike out whichever is not applicable. SEAL

SANJAI JAISWAL
REGISTRAR
DRT-III, MUMBAI.

TCFC Finance Limited

CIN: L65900MH1990PLC057923
ADD:501/502 RAHEJA CHAMBERS, FREE PRESS JOURNAL MARG, NARIMAN POINT, MUMBAI 400021
Tel: 022-35130943;0944,0945;**EMAIL:** companysecretary@tcfcfinance.com

NOTICE OF 33rd ANNUAL GENERAL MEETING & BOOK CLOSURE

1. NOTICE is hereby given that the 33rd Annual General Meeting ("AGM") of the TCFC Finance Limited ("Company") will be held on **Tuesday, 30th July, 2024 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulation") read with general circular no. 11/2022 dated December 28, 2022 and the latest being 9/2023 dated September 25, 2023 and all other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 (collectively referred to as " the Circulars"), to transact the businesses as set out in the Notice of the AGM. Shareholders will be able to attend the AGM through and VC/OAVM.
2. In compliance with the above Circulars, electronic copies of the Notice of the AGM and Annual Report for the financial year 2023-2024 ("the Annual Report") will be sent to all Shareholders of the Company whose email addresses are registered with the Company/ its Registrar & Share Transfer Agent ("RTA")/Depositories Participants ("DPs"). However, members of the Company may request physical copy of the Annual Report from the Company by sending a request at companysecretary@tcfcfinance.com and investorservices@tcfcfinance.com in case they wish to obtain the same.
3. The Annual Report will also be available on the Company's website www.tcfcfinance.com website of the Stock Exchange i.e. BSE Limited at www.bseindia.com respectively, and evoting website National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com/

Manner of casting votes through e-voting:

Shareholders who have not registered their email address will have an opportunity to cast their vote on the businesses as set out in the Notice of the AGM electronically either through remote e-voting system available before the AGM or through electronic voting system which will be available during AGM. The manner of voting for shareholders holding shares in dematerialized and physical mode will be provided in the Notice to the shareholders.

Record Date for Dividend and payment thereof:

a) Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the Listing Regulation, the Register of Members and the Share Transfer Books of the Company shall remain closed from Wednesday 24th July, 2024 to Tuesday 30th July, 2024 (both days inclusive) for the purpose of Annual General Meeting and payment of Final Dividend on Equity Shares of the Company for the financial year ended March 31, 2024.

b) Dividend will be paid to the members whose names appear in the Company's Register of Members and Register of Beneficial Owners as on Record Date i.e. 23rd July, 2024, subject to the approval of members at the AGM.

c) As per the relevant Circulars, payment of dividend shall be made through electronic mode to the members who have updated their bank accounts details. Dividend warrants/ demand draft will be despatched to the registered address of the members who have not updated their bank account details.

d) Members may note that pursuant to Finance Act 2020, dividend paid or distributed by the Company after April 1, 2020 shall be taxable in the hands of members. The Company shall therefore be required to deduct tax at source at the time of making the payment of the said dividend.

Manner of registering /updating email addresses/Bank Account:

e) Shareholders holding the shares in demat mode and have not updated their KYC details are requested to register their email and other KYC details with their depositories through depository participants.

f) Shareholders holding shares in physical mode and have not updated their KYC details are requested to submit duly filled in Form ISR-1 to update their email, bank account and other KYC Details with Company's RTA, Link Intime India Private Limited at mt.helpdesk@linkintime.co.in or by visiting the website https://liiplweb.linkintime.co.in/helpdesk/Service_Request.html or by post to C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai 400083.

This will enable to Shareholders to receive the electronic copies of the Annual Report 2023-24, Notice, instructions for remote e-voting, instruction of participation in the AGM through VC and receive the electronic credit of dividend into their bank account.

Shareholders are requested to carefully read all the Notes set out in the Notice of the AGM, instructions for joining the AGM, manner of casting the vote through remote e-voting and through e-voting during the AGM.

By order of the Board
For **TCFC Finance Limited**
Sd/-
Kinjal Sheth
Company Secretary

Place: Mumbai
Date: June 27, 2024

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

L&T Finance

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank Of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Erstwhile, L&T Holdings Finance Ltd) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and /or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount: NPA Date	Outstanding Amount (₹) As On	Description of the Immovable Property (Mortgaged)
H0303429092104 0256	1. Harshal Vasant Shirke 2. Asha Harshal Shirke 3. Asha Enterprises (through Its Proprietor Harshal Shirke)	Demand Notice date: 07/06/2024 NPA date: 31/01/2024	Rs. 88,91,364.97/- (Rupees Eighty Eight Lac Ninety One Thousand Three Hundred Sixty Four and Ninety Seven Paise) as on date 06/06/2024	**Schedule – I** All The Piece And Parcel Of The Property Address: Flat No. 302, Admeasuring 510 Sq. Ft. Built Up Area On The 3rd Floor Situated At Charkop Maitray Co-op Hsg. Society In The Building Known Kshitij As Plot No. 34, Charkop Village, Kandivali (west) Mumbai Maharashtra – 400067 Constructed On All That Piece And Parcel Of Land Admeasuring About 2443 Sq.meters Or Thereabout Within The Limits Of Municipal Corporation Of Greter Bombay And Within The Registration District And Sub-district Of Bombay City And Bombay Suburban. The Consisting Of Ground + 4 Floors

Date: 28.06.2024
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

L&T Finance Limited
(Erstwhile, L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"ÄS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Possession taken	Earnest Money Deposit 10% or more of RP (In ₹)	Total Outstanding dues as on 26.06.2024	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Vinod Padmasanan 2. Pooja Vinod	All The Piece And Parcel Of The Property Address: Flat No. 902 On 9th Floor In Wing B, Admeasuring Carpet Area 593 Sq.ft., Exclusivly Balcony Area 49 Sq.ft., Total Area Admeasuring 642 Sq.ft. In The Building Casa Fontana Alongwith One Car Parking Space Situated At Central Park, Kalyan Shill Road, Dombivali East, Thane, Maharashtra 421203	H1750319 01210222 33 & H1750319 01210222 33L	11th June 2024	Rs. 4,21,680/-	Rs. 60,93,407.53/-	Rs. 42,16,800/-	On All Working days with Prior Appointment	01-08-2024 From 10 A.M. to 5:30 P.M.

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.E-auctiontiger.net under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **31/07/2024.**
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTHF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **01/08/2024** i.e., day of e-auction or on the next working day i.e., **02/08/2024**, which deposit will have to confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e.., **Name - Harilal Gupta, L&T Finance Ltd, Contact No. 8080302861 and Santosh Tiwari, Contact No. 9920490126, L&T Finance Ltd, Office: 6th Floor, Brindavan Building, Plot No. 177, Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai - 400 098.** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 28.06.2024
Place: Mumbai

Sd/-
Authorized Officer
For L&T Finance Limited

पुण्यात झिकाचे तीन रुग, तपासणी अहवाल अद्याप आरोग्य विभागाला मिळालेला नाही

पुणे, दि.२७ : मुंढव्यातील कोद्रेवस्ती परिसरात झिकाचा आणखी एक रुग्ण आढळला आहे. या रुग्णाचा खासगी प्रयोगशाळेतील तपासणी अहवाल झिका पॉझिटिव्ह आला असून, त्याचा राष्ट्रीय विषाणूविज्ञान संस्थेचा तपासणी अहवाल अद्याप आरोग्य विभागाला मिळालेला नाही. पुण्यातील झिकाची रुग्णसंख्या आता तीनवर पोहोचली आहे.एरंडवणा भागात डॉक्टर आणि त्याच्या मुलीला झिकाचा संसर्ग झाल्याचे समोर आले होते. त्यानंतर आता मुंढव्यातील कोद्रे वस्तीत ४७ वर्षीय महिलेला झिकाचा संसर्ग झाल्याचे निष्पन्न झाले. या महिलेला वारंवार ताप येऊ लागल्याने ती हडपसरम धील खासगी रुग्णालयात दाखल होती. तिच्या तापाचे नेमके निदान होत नसल्याने डॉक्टरांनी तिची झिकासाठी चाचणी केली. या महिलेचा खासगी प्रयोगशाळेतील तपासणी अहवाल पॉझिटिव्ह आला आहे. तिचा रक्त नमुना तपासणीसाठी राष्ट्रीय विषाणूविज्ञान संस्थेत पाठविण्यात आला असून, त्याचा तपासणी अहवाल अद्याप आरोग्य विभागाला मिळालेला नाही.या पार्श्वभूमीवर आरोग्य विभागाचे सहाय्यक संचालक डॉ. प्रतापसिंह सारणीकर यांनी महापालिकेच्या आरोग्य प्रमुखांना पत्र पाठविले आहे.

पालखी सोहळा, गर्दीच्या नियोजनासाठी शहरात पाच हजार पोलिसांचा बंदोबस्त तैनात

पुणे, दि.२७ : संतश्रेष्ठ श्री ज्ञानेश्वर महाराज आणि श्री जगद्गुरू तुकाराम महाराज यांचा पालखी सोहळा रविवारी (३० जून) शहरात दाखल होणार आहे. पालखी सोहळ्यासाठी वारकरी, तसेच भाविकांची मोठी गर्दी होणार असल्याने गर्दीच्या नियोजनासाठी शहरात पाच हजार पोलिसांचा बंदोबस्त तैनात करण्यात येणार आहे. पालखी सोहळ्यावर सीसीटीव्ही कॅमेऱ्यांची नजर राहणार आहे. गर्दीचे नियोजन करण्यासाठी मनोरे उभे करण्यात येणार आहेत.

आयुष्मान योजनेंतर्गत सर्व वृद्धांवर होणार उपचार

नवी दिल्ली, दि.२७ : देशातील ज्येष्ठ नागरिकांसाठी दिलासा देणारी बातमी आहे. आयुष्याची ७० वर्षे ओलांडलेल्या सर्व वृद्धांवर आयुष्मान योजनेंतर्गत उपचार केले जाणार आहेत. राष्ट्रपती द्रौपदी मुर्मू यांनी अठराव्या लोकसभेला संबोधित करताना ही माहिती दिली. विशेष म्हणजे भाजपने आपल्या निवडणूक जाहीरनाम्यात याबाबत आश्वासन दिले होते.

राष्ट्रपती मुर्मू यांनी आज, गुरुवारी संसदेला संबोधीत करताना सांगितले की, नवीन सरकारमध्ये आम्ही ७० वर्षांवरील सर्व व्यक्तींना आयुष्मानचा लाभ देत आहोत. एवढेच नाही तर सरकार सातत्याने शेतकऱ्यांसाठी काम करत आहे.

जाहीर सूचना

येथे सूचना देण्यात येते की, माझे अशील **१) श्रीमती माया रजनिकांत शाह** व **२) श्री. रजनिकांत चंदुलाल शाह** हे खालील अनुसुचीत नमुद केलेल्या मालमत्तेच्या मालक असून त्यांच्याकडून **मे. एल.के. बिल्डर्स** आणि **श्रीमती दक्षाबेन जे. शाह** यांच्या दरम्यान झालेला दिनांक १६ मार्च, १९८९ रोजीचा मुळ विक्री करारनामा तसेच सदर मालमत्तेबाबतचे सर्व मुद्रांक, पावत्या इत्यादीसह हरवले आहेत.

जर कोणा व्यक्तिस सदर मुळ दस्तावेज आणि/किंवा मालमत्ता किंवा भागावर मालकीत्व, तारण, अधिभार, मालकीहक्क, वहिवाट किंवा इतर प्रकारे काही दावा, अधिकार, हक्क, हित, लाभ इत्यादी असल्यास त्यांनी दस्तावेजी पुराव्यांसह सदर सूचना प्रकाशनापासून **१४ (चौदा)** दिवसांच्या आत **श्री. रोहन जे. चोथानी** वकील, डी-१०४, अंबिका दर्शन, सी.पी.रोड, कांदिवली (पूर्व), मुंबई-४००१०१ येथे कळवावे.

यात कसूर केल्यास दावा त्याग केले आहेत असे समजण्यात येईल आणि माझे अशील सर्व अधिभारापासून मुक्त व बाजाभाव योग्य अधिकार असलेल्या सदर अनुसुचीत मालमत्तेच्या अधिकाराच्या आधारावर माझे अशील व्यवहार सुरू करतील.

मालमत्तेची अनुसुची

फ्लॅट क्र.८, क्षेत्रफळ ३०५ चौ.फु. कार्पेट क्षेत्र, १ला मजला, श्री अविष्कार को-ऑपरेटिव्ह हौसिंग सोसायटी लि. म्हणून ज्ञात इमारत, प्लॉट क्र.२३४, टीपीएस ३, कस्तुर पार्क, शिंपोली रोड, बोरिवली (पश्चिम), मुंबई-४०००९२, जमीन अंतिम प्लॉट क्र.६२४/३२४, गाव शिंपोली, तालुका बोरिवली, मुंबई उपनगर जिल्हा येथील जागेचे सर्व भाग व खंड.

सही/-
(आर. जे. चोथानी)
वकील

ठिकाण: मुंबई दिनांक: २६.०६.२०२४

जाहीर सूचना

येथे सूचना देण्यात येते की, माझे अशील **श्री. रजनिकांत चंदुलाल शाह** हे खालील अनुसुचीत नमुद केलेल्या मालमत्तेच्या मालक असून त्यांच्याकडून **मे. एल.के. बिल्डर्स** आणि **श्री. दिलीपकुमार एम. शाह** यांच्या दरम्यान झालेला दिनांक १६ मार्च, १९८९ रोजीचा मुळ विक्री करारनामा तसेच सदर मालमत्तेबाबतचे सर्व मुद्रांक, पावत्या इत्यादीसह हरवले आहेत.

जर कोणा व्यक्तिस सदर मुळ दस्तावेज आणि/किंवा मालमत्ता किंवा भागावर मालकीत्व, तारण, अधिभार, मालकीहक्क, वहिवाट किंवा इतर प्रकारे काही दावा, अधिकार, हक्क, हित, लाभ इत्यादी असल्यास त्यांनी दस्तावेजी पुराव्यांसह सदर सूचना प्रकाशनापासून **१४ (चौदा)** दिवसांच्या आत **श्री. रोहन जे. चोथानी** वकील, डी-१०४, अंबिका दर्शन, सी.पी.रोड, कांदिवली (पूर्व), मुंबई-४००१०१ येथे कळवावे.

यात कसूर केल्यास दावा त्याग केले आहेत असे समजण्यात येईल आणि माझे अशील सर्व अधिभारापासून मुक्त व बाजाभाव योग्य अधिकार असलेल्या सदर अनुसुचीत मालमत्तेच्या अधिकाराच्या आधारावर माझे अशील व्यवहार सुरू करतील.

मालमत्तेची अनुसुची

फ्लॅट क्र.७, क्षेत्रफळ ३३० चौ.फु. कार्पेट क्षेत्र, १ला मजला, श्री अविष्कार को-ऑपरेटिव्ह हौसिंग सोसायटी लि. म्हणून ज्ञात इमारत, प्लॉट क्र.२३४, टीपीएस ३, कस्तुर पार्क, शिंपोली रोड, बोरिवली (पश्चिम), मुंबई-४०००९२, जमीन अंतिम प्लॉट क्र.६२४/३२४, गाव शिंपोली, तालुका बोरिवली, मुंबई उपनगर जिल्हा येथील जागेचे सर्व भाग व खंड.

सही/-
(आर. जे. चोथानी)
वकील

ठिकाण: मुंबई दिनांक: २६.०६.२०२४

जाहीर सूचना

सर्वसामान्य जनतेस येथे सुचित करण्यात येत आहे की, **श्री. गजानन लक्ष्मीकांत बोरकर** हे निवासी जागा **खोली क्र.डी-३,** क्षेत्रफळ **४० चौ.मी.** बिल्टअप क्षेत्र, **गोराई(३) शिल्प दत्ता** को-ऑप. हौ.सो.लि., **प्लॉट क्र.७२९, रोड क्र.आरएससी-६८, सेक्टर-७, चारकोप, कांदिवली (पश्चिम), मुंबई-४०००६७** (यापुढे **सदर मालमत्ता** म्हणून संदर्भ) या जागेचे एकमेव मालक/मुळ प्राप्तकर्ते होते. ज्याअर्थी **श्री. गजानन लक्ष्मीकांत बोरकर** यांचे मुंबई येथे दिनांक ११.१२.२०२० रोजी निधन झाले, त्यांच्या पश्चात **१) श्रीमती संगीता गजानन बोरकर** (विधवा पत्नी), **२) कुमारी प्रणाली गजानन बोरकर** (विवाहीत मुलगी) व **३) श्री. अभिषेक गजानन बोरकर** (मुलगा) हे सदर मालमेबाबत हिंदु वारसा कायदा १९५६ नुसार कायदेशीर वारसदार व कायदेशीर प्रतिनिधी आहेत आणि ज्याअर्थी **कुमारी प्रणाली गजानन बोरकर** (मुलगी) व **श्री. अभिषेक गजानन बोरकर** (मुलगा) यांनी सदर मालमत्तेबाबत त्यांचे सर्व अधिकार, हक्क व हित दस्तावेज अ.क्र.बीआरएल७-१३६६४-२०२४ असलेले दिनांक २५.०६.२०२४ रोजीचा नोंद मुक्तता करारनामानुसार त्यांची आई **श्रीमती संगीता गजानन बोरकर** यांच्या नावे मुक्त केले, ज्यामुळे त्या सदर मालमत्तेच्या एकमेव मालक झाल्या आहेत **आणि ज्याअर्थी** आता **श्रीमती संगीता गजानन बोरकर** या एकमेव मालक असल्याने सदर मालमत्ता **श्री. विकास श्यामु यादव,** नियोजित खरेदीदार यांच्याकडे विक्री करु इच्छित आहेत आणि ज्याअर्थीत सदर मालमत्तेबाबत म्हाडाचे कर्ज हफ्ते संदर्भात बँक ऑफ महाराष्ट्राच्या काही मुळ पावत्या हरवल्या/गहाळ झाले आहे आणि याबाबत दिनांक **२७.०६.२०२४** रोजी लापता नोंद क्र.**७००१२-२०२४** धारक मुंबई पोलीस, चारकोप पोलीस ठाणे येथे ऑनलाईन तक्रार नोंद करण्यात आली आहे.

जर कोणा व्यक्तीस, बँकेस, वित्तीय संस्था यांना सदर मालमत्ता किंवा भागावर वारसाहक्क, ताबा, विक्री, विक्री करारनामा, अदलाबदल, भाडेपट्टा, वहिवाट, तारण, अधिभार, न्यास, बक्षीस, मालकी हक्क किंवा अन्य इतर प्रकारे कोणताही दावा असल्यास त्यांनी आजच्या तारखेपासून **१४ (चौदा)** दिवसांत खालील स्वाक्षरीकर्त्याकडे खाली दिलेल्या पत्त्यावर आवश्यक दस्तावेजांसह लेखी कळवावे. अन्यथा असे दावा किंवा आक्षेप त्याग व स्थगित केले आहेत असे समजले जाईल.

आज दिनांकीत २८ जून, २०२४

सही/-
वंदना ठक्कर
वकील उच्च न्यायालय
८३, फादर पीटर परेरा मार्ग,
गाव वॉर्ड, कुर्ला (प.), मुंबई-४०००७०.

PUBLIC NOTICE

That the notice is given to public at large that an application for transfer of share certificate of a member of the Flat No. 305 situated on the Third Floor of Kitkat (SRA) Co-operative Housing Society Limited, Grace Heritage - B Wing, Plot No 12, TPS-III, 16th Road, Bandra (West), Mumbai - 400050, is made by SMT. SHENAZ AHMED SHAIKH, at the place of her deceased husband Late Shri. Ahmed Isaq Shaikh, who died on 07/09/2023.

Therefore, if anyone has any objection shall within 15 days of the publication of this notice file their objection to the Society Office at, Kitkat (SRA) C.H.S. Ltd., Plot No 12, 16th Road, Bandra (W), Mumbai - 400050, and if no objection is received within the given period as above, then the Society will transfer the share and interest in the name of SMT. SHENAZ AHMED SHAIKH as per bye law of the Society and SRA, and no claims/ complaints/ objections whatsoever shall be entertained thereafter.

For and on behalf of
Kitkat (SRA) C.H.S. Ltd.

Place: Mumbai **sd/-**
Date: 28/06/2024 **Hon. Secretary**

जाहीर सूचना

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, श्री. जयंतीलाल एन. पटेल यांनी फ्लॅट क्र.४२, ४था मजला, श्रीजी दत्तानी ग्राम नं.४ को-ऑपरेटिव्ह हौसिंग सोसायटी लि.ची इमारत क्र.४ दत्तानी ग्राम, हेमु कलानी क्रॉस रोड क्र.३, इराणी वाडी, कांदिवली (पश्चिम), मुंबई-४०००६७ ही जागा श्री. मुकेश हरिश्चंद्र मेहता व श्रीमती शिल्पा मुकेश मेहता यांच्याकडे दिनांक १६ ऑक्टोबर, १९८५ रोजी विक्री केली आणि श्री. मुकेश हरिश्चंद्र मेहता व श्रीमती शिल्पा मुकेश मेहता यांनी भागप्रमाणपत्रासाठी अर्ज केला आहे.

सोसायटी याव्दारे, दुय्यम भागप्रमाणपत्र वितरणासाठी दावेदार/आक्षेपकर्ता यांच्याकडून **श्रीजी दत्तानी ग्राम नं.४ को-ऑपरेटिव्ह हौसिंग सोसायटी लि.** यांचे सचिवाकडे दुय्यम भागप्रमाणपत्र वितरणास दावा/आक्षेप पृष्ठ्यर्थ दस्तावेजांच्या प्रतींसह सदर सूचना प्रकाशनापासून **१५ (पंधरा) दिवसांत** दावा/आक्षेप मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने दुय्यम भागप्रमाणपत्र वितरीत करण्यास सोसायटी मोकळी असेल. जर सोसायटीकडे काही दावे/आक्षेप प्राप्त केले तर, सोसायटीच्या उप-विधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल.

सदर सूचना वैधानिक आवश्यकतांच्या पुर्ततेनुसार प्रसिद्ध करण्यात आली असून सर्व संबंधित पक्षकारांवर बंधनकारक असेल.

च्या वतीने व करिता
श्रीजी दत्तानी ग्राम नं.४ को-ऑपरेटिव्ह हौसिंग सोसायटी लि.

ठिकाण: मुंबई सही/-
दिनांक: २८.०६.२०२४ मा. सचिव

जाहीर सूचना

श्री. तन्वीर अली खान हे **आकाश होरायझन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड** या सोसायटीचे सदस्य आहेत आणि सोसायटीच्या इमारतीमधील १३व्या मजल्यावरील फ्लॅट क्र.२ चे धारक आहेत, यांनी सोसायटीकडे कळविले आहे की, अ.क्र.३८६ ते ३९० असलेले ५ (पाच) शेअर्सकरिता मुळ भाग प्रमाणपत्र क्र.७८ हरवले आहेत आणि दुय्यम भागप्रमाणपत्र वितरणासाठी अर्ज केला आहे. सोसायटी याव्दारे, दुय्यम भागप्रमाणपत्र वितरणासाठी दावेदार/आक्षेपकर्ता यांच्याकडून **आकाश होरायझन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, १४६, बीबी, आकाश अपार्टमेंटस्, साने गुरुजी मार्ग, घासगली, आग्रीपाडा, मुंबई-४०००११** यांचे सचिवाकडे दुय्यम भागप्रमाणपत्र वितरणास दावा/आक्षेप पृष्ठ्यर्थ दस्तावेजांच्या प्रतींसह सदर सूचना प्रकाशनापासून **१४ (चौदा) दिवसांत** दावा/आक्षेप मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने दुय्यम भागप्रमाणपत्र वितरीत करण्यास सोसायटी मोकळी असेल. जर सोसायटीकडे काही दावे/आक्षेप प्राप्त केले तर, सोसायटीच्या उप-विधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल. सोसायटींच्या नोंदणीकृत उप-विधींची प्रत दावेदार/आक्षेपकाव्दारे निरीक्षणाकरिता सोसायटीचे सचिव यांच्याकडे सदर सूचना प्रसिध्दीच्या तारखेपासून कालावधी समाप्तीच्या तारखेपर्यंत सर्व कामकाजाच्या दिवशी स.१०.०० ते दु.४.०० पर्यंत उपलब्ध आहेत.

आकाश होरायझन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडच्या वतीने व करिता

ठिकाण: मुंबई सही/-
दिनांक: २८.०६.२०२४ मा. सचिव

जाहीर सूचना

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, माझे अशील **श्रीमती वैष्णवी संदीप झिमान** यांनी **यशवंत पार्क को-ऑप.हौ.सो.लि., वसई नालासोपारा लिंक रोड, बँक ऑफ इंडियाच्या मागे, नालासोपारा (पुर्व), ता. वसई, जि. पालघर-४०१२०९** यांच्याकडे त्यांचे मयत पती **श्री. संदीप धोंडु झिमान** ज्यांचे **२९.११.२०२०** रोजी सोसायटीकडे कोणतेही वारसदार न नेमता निधन झाले, सोसायटीकडे त्यांचे नाव वारसदार म्हणून दिले असल्याने त्यांच्या नावे असलेली **फ्लॅट क्र.ए/२०२, २रा मजला** या जागेतील शेअर्स व हित त्यांच्या स्वत:च्या नावे हस्तांतरणासाठी अर्ज केला आहे आणि म्हणून सोसायटीने त्यांना निर्देश दिले की, सदर जाहीर सूचनेद्वारे सर्वसामान्य जनतेकडून याबाबत काही अधिकार, हक्क, हित किंवा दावा असल्यास कायदेशीर वारसदार किंवा अन्य व्यक्तींकडून दावा किंवा आक्षेप मागवित आहेत. म्हणून माझ्या अशिलांच्या वतीने मी सर्वसामान्य जनतेला सुचित करीत आहे की, सदर सूचना प्रकाशनापासून **१४ दिवसांत** कागदोपत्री पुराव्यांसह खालील पत्त्यावर त्यांचे दावा किंवा आक्षेप माझ्याकडे कळवावे. अन्यथा असे समजले जाईल की, सदर फ्लॅटवर कोणताही दावा किंवा अधिकार नाही आणि माझ्या अशिलांच्या नावे हे मयताची भाची व कायदेशीर वारसदार असल्याने सदर फ्लॅटमधील शेअर्स व हित हस्तांतरणाची प्रक्रिया सोसायटीकडून पुर्ण केली जाईल. परंतु सदर वृत्तपत्र सूचना समाप्तीनंतर अशा व्यक्तींचे दावा त्याग/स्थगित केले आहेत असे समजण्यात येईल आणि आमच्या अशिलाकडून कोणताही दावा विचारात घेतला जाणार नाही.

दिनांक: २८.०६.२०२४ सही/-
आशिष जे. मिश्रा
(वकील उच्च न्यायालय)
पत्ता: कार्यालय क्र.२४४, रिलायबल कोहौसोलि., चंदन नाका सिग्नल, आचोळे, नालासोपारा (पुर्व), ता. वसई, जि. पालघर-४०१२०९.

PUBLIC NOTICE

This is to declare that I Shri Vikram Rambahal Sharma adult Indian inhabitant aged about 64 years, resident of Vijay Vihar CHS, 3/D/8, opposite Sanduwadi, ST Road, Chembur, Mumbai- 71, that I disown my elder son Amarjeet Vikram Sharma aged 39 years.

I say that I will be no way responsible for acts and liabilities of my elder son Amarjeet Vikram Sharma hence forth nor he can claim any of the rights in my movable as well as immovable asserts of me and my family.

That any of the person dealing with said Amarjeet Vikram Sharma for which I will not be held any concern nor will be liable and responsible for his liabilities and acts henceforth for which I declare accordingly in this public notice and I will be executing separate documents for the said subject matter accordingly.

Vikram R Sharma

Place: Mumbai
Date: 28.06.2024

PUBLIC NOTICE

Notice is given on behalf of my client **MR. RAJKUMAR KISHORKUMAR VYAS** son of late Mr. Kishorkumar H. Vyas, (hereinafter referred to as **'my client'**), that his father the said late Mr. Kishorkumar H. Vyas, holding on ownership basis flat premises being **Flat No.506 on 5th Floor, in the building known as SAI PRASAD (VILE PARLE EAST) S.R.A. Co-op. Hsg. Soc. Ltd., Sahakar Road, Near Garware Tejpal Scheme-5, Vile Parle East, Mumbai-400057** (hereinafter referred to as "the Flat No.506"). My clients states that Mr. Kishorkumar H. Vyas **died intestate on 23/05/2011 at Mumbai** leaving behind him, 1) Mrs. Diksha Kishore Vyas (wife), 2) Mr. Pavan Kishor Vyas (Son) 3) Mr. Suraj Kishor Vyas (Son) & 4) Mr. Rajkumar Kishorkumar Vyas (Son) i.e. my client, as his only legal heirs and the legal heirs became the joint-owners of the said Flat No.506, by virtue of succession law applicable to them. And by way of Release Deed dated 05th June 2024 registered under Serial No. BDR16-8828-2024 on 05/06/2024 the other family members of my client having their 75% share in the said Flat No.506 have released their share in favour of my client Mr. Rajkumar Kishorkumar Vyas and by virtue of the said Release Deed my client Mr. Rajkumar Kishorkumar Vyas became the sole Owner of the said Flat No.506.

Therefore if any person having any claim in the above said Flat No.506, by way of purchase, mortgage, Exchange, charge, gift, inheritance, lease, tenancy, sub-tenancy, lien, license and/or in any other manner howsoever, are hereby requested to make the same known in writing to the undersigned at **16, 1st Floor, Kaduji Mansion, Near Paramount Tower, Sahakar Road, Jogeshwari (West), Mumbai-400102** within 15 days from the publication of this notice and after the expiry of 15 days the claim or claims in respect of the said flat No.506, if any, of such person or persons shall be considered to have been waived and/or abandoned.

AKBAR HUSSAIN PINDHARA
(ADVOCATE)

Place : Mumbai
Date : 28/06/2024 **Mobile No.9920665598**

PUBLIC NOTICE

Notice is hereby given that the Share Certificates Nos.2336 & 5172 bearing distinctive Nos.1096791 to 1097142 & 481419945 to 481420296 for 704 (Seven Hundred Four) equity shares of Tech Mahindra Limited under Folio No.0003784 standing in the name of Mohan Rochiram Manglani has been lost/misplaced/stolen and undersigned has applied to the company for issue of duplicate share certificates for the said shares. Any person(s) who has claim in respect of the aforesaid shares should lodge claim for the same with the Company as its Registered office: Gateway Building, Apollo Bunder, Mumbai 400001. If within 15 days from the date of publication hereof; no claim is received by the Company in respect of the said Share Certificates the Company will proceed to issue duplicate share certificates and thereafter no claim will be entertained. Sd/-

Name of Share Holder :
Mohan Rochiram Manglani

Date : 28th June, 2024
Place: Mumbai

जाहीर नोटीस

या द्वारे नोटीस देण्यात येते की माझे अशील
१) हेमंत आनंदराव निंबाळकर
२) विद्या हेमंत निंबाळकर
राहणार मुंबई यांनी खालील नमुद सूची मध्ये अधिक विशेषरित्या वर्णन केलेल्या मौजे मनोरी तालुका बोरीवलीच्या स.नं. २२८ हिस्सा नं. १ मधील जमीन खरेदी करण्यासाठी वाटाघाटी केलेल्या आहेत. तरी सदर जमीनीमध्ये किंवा त्यातील कोणत्याही भागामध्ये, भाडेपट्टा, धारणा, अधिकार, सुविधाधिकार, गहाण, देणगी किंवा अन्य काही हितसंबंध असणाऱ्या कोणत्याही व्यक्तीने निम्न स्वाक्षरीकर्त्यांना वरील सुचनेच्या जाहिरातीच्या प्रसिध्द दिनांकापासून १५ दिवसांच्या आत तसे योग्य पुराव्या सहीत लेखी कळविले पाहिजे. अन्यथा यानंतर असे दावे अस्तित्वात नाहीत किंवा दावे जरी असले तरी त्याच्या अधित्याग करण्यात आलेला आहे. असे गृहीत धरुन व्यवहार पूर्ण करण्यात येईल याबाबत नोंद घ्येण्यात यावी.

मिळकतीची अनुसुची
मौजे मनोरी, तालुका बोरीवली, मुंबई उपनगर जिल्हा सर्व्हे क्र. २२८ हिस्सा नं. १ मधील एकूण क्षेत्र ०.२७.५७ हे आर.चौ.मी. क्षेत्रफळाच्या जमीनीचा तो सर्व तुकडा पैकी ०.०५.०५ हे.आर.चौ.मी. सीटीएस नं. ३००९ मुंबई

दिनांक : २८ जून २०२४

सही/-
ॲड. मोहन पी. गवस
ॲडव्होकेट हायकोर्ट
६४/ए/१०, गगनगीरी,
एन.एन.पी. झोन - २,
जन. ए.के. वैद्य मार्ग,
गोरेगाव (पू.),
मुंबई- ४०००६५

NOTICE

Notice is hereby given that the Share Certificate/s Nos: 3121, Folio No: LKR 0017015, For 500-fully paid up Equity Shares of Rs.1/ each of this company bearing Distinctive Nos. 2588351-2590140. Respectively standing in the name/s of ROCKY ZAVERI has/have been reported to be lost or mislaid. Any claim relating to this/these share certificate/s should be notified within Fifteen days from the date of publication of this NOTICE to the Registered Office of the Company. Otherwise duplicate share Certificate/s in respect of lost share certificate/s will be issued to the above-mentioned Owner/s and no claim will be entertained thereafter. Any persons who have claims on the said shares should lodge such claims with Trent Limited, Company's Registrars & Transfer Agent, Link Intime India Pvt. Ltd, C-101 247 Park, LBS Marg, Vikhroli (W), Mumbai 400083.

Name of the Shareholder : Rocky Zaveri

Date: 25.06.2024 Place: Mumbai

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, नसीम बानो अब्दुल वाली खान हे शेरियर बाग, सी-ब्लॉक, ३रा मजला, खोली क्र.६, ७५/७७, बाबुला टांक रोड, डोंगरी, मुंबई-४००००९ (महाराष्ट्र-भारत) यांनी भारत शासन, गृहमंत्रालयाच्या सचिवाकडे नैसर्गिकरणाकरिता अर्ज केला आहे आणि जर कोणा व्यक्तीस सदर नैसर्गिकरण का हाऊ नये याचे कारण ज्ञात असल्यास त्यांनी सदर सचिवांकडे सत्य बाबींचे अहवाल स्वाक्षरी करुन कळवावे.

नमुना अ
जाहिर अधिसूचना
(इनसॉल्व्हन्सी ॲण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (वॉलेन्टरी लिक्वीडेशन प्रोसेस) रेग्युलेशन्स, २०१७ चे नियम १४ अन्वये)

नोवार्टीस कॉम्प्रेसिव्ह लिप्रसी केअर असोसिएशनच्या भागधारकांचे लक्ष वेधण्याकरिता

१	कॉर्पोरेट व्यक्तीचे नाव	**नोवार्टीस कॉम्प्रेसिव्ह लिप्रसी केअर असोसिएशन**
२	कॉर्पोरेट व्यक्तीची स्थापना तारीख	३१ मार्च, १९९४
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्तीची स्थापना	कंपनी निबंधक, मुंबई कंपनी कायदा १९५६ अन्वये
४	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख/मर्यादित दायित्व ओळख क्रमांक	यु९२४१०एमएच१९९४एनपीएल०७७४५७
५	कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व मुख्य कार्यालय पत्ता	इन्स्पायर बीकेसी, ७वा मजला, बांद्रे कुर्ला कॉम्प्लेक्स, बांद्रे (पुर्व), मुंबई-४०००५१, महाराष्ट्र.
६	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	**२५ जून, २०२४**
७	नाव, पत्ता, ई-मेल पत्ता, दुरध्वनी क्रमांक व परिसमपकाचे	**नाव: कुमुदिनी भालेराव** **पत्ता:** एक्स्टासी, ८०३/८०४, ८वा मजला, सिटी ऑफ जॉय, जे.एस.डी. रोड, मुलुंड (प.), मुंबई-४०००८०. **ईमेल:** kumudiniparanjape@mmjc.in **दूर.क्र.:**+९१-९८१९०८७७१७ **नोंदणी क्र.:** आयबीबीआय/आयपीए-००२/आयपी-एन०००९९/२०१७-१८/१०२४२
८	दावा सादर करण्याची अंतिम तारीख	**२४ जुलै, २०२४**

येथे सूचना देण्यात येत आहे की, **नोवार्टीस कॉम्प्रेसिव्ह लिप्रसी केअर असोसिएशन** यांच्या ऐच्छिक परिसमापनास **२५ जून, २०२४** पासून प्रारंभ झाला आहे.

नोवार्टीस कॉम्प्रेसिव्ह लिप्रसी केअर असोसिएशनच्या भागधारकांना येथे कळविण्यात येत आहे की, बाब क्र.७ मध्ये नमूद पत्त्यावर परिसमापकाकडे **२४ जुलै,** २०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्याचे पुरावे सादर करावे.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. अन्य इतर भागधारकांनी त्यांच्या दाव्याचे पुरावे व्यक्तिश: टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

सही/-
कुमुदिनी भालेराव
परिसमापक

ठिकाण: मुंबई नोंदणी क्र.:आयबीबीआय/आयपीए-००२/आयपी-एन०००९९/२०१७-१८/१०२४२
दिनांक: २८.०६.२०२४ एएफए वैधता: २९.०१.२०२५

THE COSMOS CO-OP. BANK LTD (Multistate Scheduled Bank)

वसुली व निर्लेखित विभाग क्षेत्र-२
पत्र व्यवहार पत्ता: होरायझन इमारत, १ला मजला, रानडे रोड व गोखले रोडचा जंक्शन, गोखले रोड (उत्तर), दादर (पश्चिम), मुंबई-४०००२८.
दूर.:०२२-२४४७६०१२/५७/५८

ताबा सूचना (नियम ८(१)) (स्थावर मालमत्तेकरिता)

ज्याअर्थी, खालील स्वाक्षरीकर्ता हे सिक्युरीटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल ॲसेटस् ॲन्ड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ (५४/२००२) अंतर्गत **दि कॉसमॉस को-ऑप. बँक लिमिटेडचे** प्राधिकृत अधिकारी आहेत आणि सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रूल्स, २००२ च्या नियम ३ सहवाचिता कलम १३(१२) अन्वये असलेल्या अधिकाराअंतर्गत **दिनांक ०४.०४.२०२४** रोजी त्यांनी वितरीत केलेल्या मागणी सूचनेनुसार **कर्जदार/तारणकर्ता:** श्री. सुरेश मधुकर परब (मयत) यांचे कायदेशीर वारसदार **अ)** कुमारी सुप्रिया सुरेश परब, **ब)** श्री. निखील सुरेश परब, **क)** श्री. दर्शन सुरेश परब, **सह-कर्जदार/तारणकर्ता:** श्री. महेश मधुकर परब आणि **जामिनदार:** (१) श्री. विलास बापु शिकरे व (२) श्री. राजेश गोपाल आंगचेकर यांना सदर सूचना प्राप्त तारखेपासून ६० दिवसांच्या आत देय रक्कम **रु.५१,८९,०२४.००** (रुपये एकावन्न लाख एकोणनव्वद हजार चोवीस फक्त) पुढील व्याज व शुल्क आणि प्रासंगिक खर्च जमा करण्यास सांगण्यात आले होते.

कर्जदार, सह-कर्जदार, तारणकर्ता व जामिनदार यांनी सदर रकमेचा भरणा करण्यास कसूर केली असल्याने, सदर सूचना कर्जदार/तारणकर्ता व जामिनदार आणि सर्वसामान्य जनतेस देण्यात येत आहे की, अधोहस्ताक्षरितांनी सदर सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रूल्स, २००२ चे नियम ८ सहवाचिता कायद्याच्या कलम १३ चे उपकलम (४) अंतर्गत त्यांना प्राप्त अधिकारान्वये खालील निर्देशित मालमत्तेचा **रचनात्मक ताबा दिनांक २५ जून, २०२४** रोजी घेतला आहे.

कर्जदार, सह-कर्जदार, तारणकर्ता व जामिनदार यांचे लक्ष वेधण्यात येत आहे की, कायद्याच्या कलम १३चे उपकलम (८) च्या तरतूदीनुसार प्रतिभूत मालमत्ता सोडविण्यासाठी वेळ उपलब्ध आहे.

वरनामित विशेषत: कर्जदार, सह-कर्जदार, तारणकर्ता व जामिनदार आणि सर्वसामान्य जनतेस येथे सावध करण्यात येते की, सदर मालमत्तेसह कोणताही व्यवहार करू नये आणि सदर मालमत्तेसह खालील स्वाक्षरीकर्त्यांच्या अनुमतीशिवाय व्यवहार केलेला असल्यास त्यांनी **दि कॉसमॉस को-ऑप. बँक लिमिटेड** यांच्याकडे वर नमुद केलेली रक्कम तसेच व्याज, शुल्क व प्रासंगिक खर्च जमा करावे.

स्थावर मालमत्तेचे वर्णन (प्रतिभूत मालमत्ता)

फ्लॅट क्र.बी-२९, क्षेत्रफळ ९८५ चौ.फु. बिल्टअप क्षेत्र, २रा मजला, **ट्रिन टॉवर को-ऑपरेटिव्ह हौसिंग सोसायटी लि.,** जमीन सीटीएस क्र.३८७, ३८९, ३९०, ३९४, ३९५ व ३९९, मनिश पार्क, पम्प हाऊस, जिजामाता रोड, अंधेरी (पुर्व), मुंबई-४०००९३, नोंदणी उपजिल्हा मुंबई उपनगर जिल्हा व बृहन्मुंबई महानगरपालिकेच्या स्थानिक मर्यादेत असलेल्या जागेचे सर्व भाग व खंड. सदर फ्लॅटला संलग्न सामायिक क्षेत्र व सुविधा वापरण्याचा अधिकार. तसेच सर्व सुविधा आणि सदर फ्लॅटमध्ये उपलब्ध पार्किंग व्यवस्था तसेच सदर फ्लॅटचे सदस्यत्व अधिकार.

सही/-
प्राधिकृत अधिकारी
सरफायसी कायदा २००२ अंतर्गत
दि कॉसमॉस को-ऑप. बँक लि.

दिनांक: २५.०६.२०२४
ठिकाण: अंधेरी पुर्व, मुंबई

APPENDIX-16
[Under the Bye-law No.34]

The Form of Notice, inviting claims or objections to the transfer of